

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1276
ANSWERED ON 29.07.2026

FUNDS FOR MISSION VATSALYA AND CHILD PROTECTION SERVICES

1276. SHRI UJJWAL DEORAO NIKAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the funds allocated, released and utilised under Mission Vatsalya during each of the last three years and the current year, State-wise;
- (b) the number of Child Care Institutions registered under the Juvenile Justice (Care and Protection of Children) Act, 2015 and the number of such institutions inspected during the said period, State-wise, especially in Maharashtra;
- (c) the number of children placed in foster care, sponsorship and adoption during the said period, State-wise; and
- (d) the steps taken to strengthen non-institutional care and rehabilitation of children in need of care and protection?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) : Details of the State-wise funds released under Mission Vatsalya Scheme during the last three years and the current year are placed at **Annexure-I**.

(b) : The Ministry of Women and Child Development is the nodal Ministry for the administration of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) which is the primary legislation for ensuring safety, security, dignity and well-being of children. It defines standards of care and protection to secure the best interest of child. The primary responsibility of implementation of the JJ Act lies with the respective State Governments and UT Administrations.

Under the JJ Act 2015 (Sections 27-30), the Child Welfare Committees have been empowered to take decisions with regard to the children in need of care and protection, keeping their best interest in mind. They are also mandated to monitor the functions of the Child Care Institutions (CCIs). Similarly, the Juvenile Justice Boards are empowered to take decisions regarding the welfare of children in conflict with law (Sections 04-09). At the National and State level, the JJ Act provides the National and State Commissions for Protection of Child Rights to monitor the implementation of the Act (Section 109).

Under Section 54 of the JJ Act, 2015, the State Governments and UT Administrations appoint Inspection Committees to assess the basic facilities and infrastructure of the Institutions for maintaining their standards. Also, Sections 32 to 34 of JJ Act, 2015 mention the procedure for mandatory reporting of a child found separated from guardian and they include offence for non-reporting and penalty.

The JJ Act, 2015 and Rules made thereunder provide for inspection of Child Care Institutions by State Level Inspection Committee and District Level Inspection Committee. The District Level Inspection Committee is constituted by the District Magistrate with Additional District Magistrate as Chairperson. The District Level Inspection Committee inspects all CCIs in the district and submits the report of the findings to the District Magistrate or the State Government for improvement and development of CCIs in accordance with the provisions of the JJ Act, 2015 and Rules made thereunder. The District Magistrate being the focal point in the district for implementation of the Act, takes follow up action on the report of inspection committees and ensure that corrective measures are taken in a time bound manner.

The number of CCIs funded under Mission Vatsalya Scheme including those in the State of Maharashtra, is placed at **Annexure-II**.

(c) & (d): Under Section 39 of the Juvenile Justice (Care and Protection of Children) Act, 2015, rehabilitation and social reintegration of Children in Need of Care and Protection is to be carried out through family-based, non-institutional care such as restoration, adoption, foster care, sponsorship and aftercare. Institutional care is treated as a last resort.

Under Mission Vatsalya, the Government promotes non-institutional care by providing financial assistance for sponsorship, foster care and aftercare; encouraging family-based rehabilitation; and supporting children leaving Child Care Institutions for independent living. The Central Adoption Resource Authority (CARA), a statutory body under this Ministry, is the nodal authority for adoption in India under the Juvenile Justice Act, 2015. As per Section 68, it promotes in-country adoption, regulates inter-country adoption, frames adoption guidelines, and functions as the Central Authority under the Hague Convention. Adoption types include in-country, inter-country, relative, step-parent, and foster adoption.

The State-wise number of children under Non-Institutional Care including those placed in foster care, sponsorship, is place at **Annexure-III (A)** and the number of adopted children placed, is at **Annexure-III (B)**.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE RAJYA SABHA UNSTARRED QUESTION NO.1276 FOR ANSWER ON 29.07.2026 BY SHRI UJJWAL DEORAO NIKAM REGARDING FUNDS FOR MISSION VATSALYA AND CHILD PROTECTION SERVICES

THE STATE-WISE FUNDS RELEASED UNDER MISSION VATSALYA SCHEME DURING THE LAST THREE YEARS AND THE CURRENT YEAR

(Rs. in Crore)

S. No.	Name of the State	Released FY 2023-24	Released FY 2024-25	Released FY 2025-26	Released FY 2026-27 (as on 23.07.2026)
1	Andhra Pradesh	25.01	44.03	38.72	2.01
2	Arunachal Pradesh	24.35	5.32	7.74	1.03
3	Assam	59.66	31.39	29.61	6.28
4	Bihar	65.18	53.35	51.95	8.00
5	Chhattisgarh	44.66	39.10	28.79	5.78
6	Goa	0.00	5.14	3.07	0.77
7	Gujarat	47.10	19.50	2.49	2.89
8	Haryana	16.17	6.40	7.85	0.73
9	Himachal Pradesh	21.15	37.68	22.56	2.13
10	Jammu & Kashmir	43.64	44.75	33.79	5.33
11	Jharkhand	37.66	18.73	31.64	0.57
12	Karnataka	90.94	86.48	45.48	2.87
13	Kerala	22.27	12.03	13.80	1.95
14	Madhya Pradesh	60.85	117.24	61.82	2.52
15	Maharashtra	95.38	144.97	78.90	3.93
16	Manipur	29.24	68.15	34.36	2.75
17	Meghalaya	31.28	22.30	42.75	6.09
18	Mizoram	53.09	37.06	33.65	2.34
19	Nagaland	29.28	33.92	25.66	1.91
20	Orissa	60.28	68.83	51.92	8.57
21	Punjab	15.44	14.76	13.94	0.97
22	Rajasthan	42.84	74.98	30.43	6.78
23	Sikkim	5.80	16.21	8.51	0.88
24	Tamil Nadu	128.70	122.82	89.14	17.60
25	Telangana	39.98	36.97	27.26	6.75
26	Tripura	32.09	19.23	18.11	1.40
27	Uttar Pradesh	103.57	92.05	107.15	10.71
28	Uttarakhand	32.63	14.49	20.14	3.61
29	West Bengal	57.42	70.18	47.50	12.30
30	Andaman & Nicobar Island	2.68	3.13	3.60	0.20
31	Chandigarh	5.83	7.63	4.90	1.04
32	Dadra & Nagar Haveli and Daman & Diu	3.19	9.91	2.89	0.88
33	Delhi	3.89	7.62	6.63	1.40
34	Lakshadweep	0.36	0.00	0.09	0.00
35	Ladakh	4.39	3.81	3.20	0.54
36	Puducherry	5.67	4.17	3.21	0.68

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE RAJYA SABHA UNSTARRED QUESTION NO.1276 FOR ANSWER ON 29.07.2026 BY SHRI UJJWAL DEORAO NIKAM REGARDING FUNDS FOR MISSION VATSALYA AND CHILD PROTECTION SERVICES

THE NUMBER OF CCIs FUNDED UNDER MISSION VATSALYA SCHEME REGISTERED UNDER THE JJ ACT, 2015 INCLUDING THOSE IN THE STATE OF MAHARASHTRA

S. No.	State and UT	2023-24	2024-25	2025-26
1	Andhra Pradesh	98	98	98
2	Arunachal Pradesh	11	11	11
3	Assam	60	58	91
4	Bihar	89	91	99
5	Chhattisgarh	85	105	102
6	Goa	25	23	19
7	Gujarat	76	81	80
8	Haryana	31	31	31
9	Himachal Pradesh	31	48	55
10	Jammu and Kashmir	55	62	60
11	Jharkhand	49	46	46
12	Karnataka	154	127	156
13	Kerala	45	45	44
14	Madhya Pradesh	101	102	107
15	Maharashtra	107	107	107
16	Manipur	86	87	99
17	Meghalaya	54	53	58
18	Mizoram	60	66	67
19	Nagaland	44	57	62
20	Orissa	135	142	184
21	Punjab	27	26	42
22	Rajasthan	141	140	147
23	Sikkim	23	27	28
24	Tamil Nadu	320	313	317
25	Telangana	63	67	67
26	Tripura	31	31	40
27	Uttar Pradesh	108	164	191
28	Uttarakhand	36	44	45
29	West Bengal	207	207	208
30	Andaman & Nicobar	10	10	14
31	Chandigarh	9	9	10
32	Dadra & Nagar Haveli and Daman & Diu	4	4	4
33	Ladakh	7	9	9
34	Lakshadweep	0	0	0
35	Delhi	39	39	39
36	Puducherry	29	29	29

ANNEXURE-III (A)

ANNEXURE REFERRED TO IN REPLY TO PART (c) and (d) OF THE RAJYA SABHA UNSTARRED QUESTION NO.1276 FOR ANSWER ON 29.07.2026 BY SHRI UJJWAL DEORAO NIKAM REGARDING FUNDS FOR MISSION VATSALYA AND CHILD PROTECTION SERVICES

THE STATE-WISE NUMBER OF CHILDREN UNDER NON-INSTITUTIONAL CARE INCLUDING THOSE PLACED IN FOSTER CARE, SPONSORSHIP

S. No.	States and UTs	2023-24	2024-25	2025-26
1	Andhra Pradesh	10000	14187	14187
2	Arunachal Pradesh	1719	1318	1318
3	Assam	1919	2400	2400
4	Bihar	4001	6001	6001
5	Chhattisgarh	1137	1550	1550
6	Goa	62	93	93
7	Gujarat	450	472	466
8	Haryana	643	880	880
9	Himachal Pradesh	1352	2028	2028
10	Jammu & Kashmir	4024	5092	5092
11	Jharkhand	4629	6793	6793
12	Karnataka	12449	18673	18673
13	Kerala	1455	2182	2182
14	Madhya Pradesh	13715	20572	20572
15	Maharashtra	21680	32520	32520
16	Manipur	1288	1932	1932
17	Meghalaya	1083	1285	1285
18	Mizoram	1516	2011	2011
19	Nagaland	779	789	789
20	Odisha	3697	5545	5545
21	Punjab	4150	2483	2483
22	Rajasthan	933	475	359
23	Sikkim	460	427	427
24	Tamil Nadu	5411	8116	8116
25	Telangana	4858	7287	7287
26	Tripura	1373	2059	2059
27	Uttar Pradesh	10000	15000	15000
28	Uttarakhand	1817	1631	1631
29	West Bengal	2750	4125	4125
30	Andaman & Nicobar Islands	1	0	25

31	Chandigarh	309	350	350
32	Dadra & Nagar Haveli and Daman & Diu	984	929	815
33	Ladakh	411	482	482
34	Lakshadweep	0	0	20
35	NCT of Delhi	635	952	846
36	Puducherry	171	256	256

ANNEXURE-III (B)**ANNEXURE REFERRED TO IN REPLY TO PART (c) and (d) OF THE RAJYA SABHA UNSTARRED QUESTION NO.1276 FOR ANSWER ON 29.07.2026 BY SHRI UJJWAL DEORAO NIKAM REGARDING FUNDS FOR MISSION VATSALYA AND CHILD PROTECTION SERVICES****THE STATE-WISE NUMBER OF ADOPTED CHILDREN**

S. No.	State	2023-24	2024-25	2025-26	2026-27 (up to 22.07.2026)
1	Andhra Pradesh	91	109	140	44
2	Arunachal Pradesh	7	6	5	1
3	Assam	116	153	186	42
4	Bihar	160	155	125	45
5	Chhattisgarh	77	120	114	32
6	Goa	18	26	25	6
7	Gujarat	125	156	547	95
8	Haryana	73	91	68	26
9	Himachal Pradesh	6	8	14	1
10	Jammu and Kashmir	32	39	42	10
11	Jharkhand	95	71	60	14
12	Karnataka	284	306	377	118
13	Kerala	119	176	170	61
14	Madhya Pradesh	207	133	221	57
15	Maharashtra	597	849	792	190
16	Manipur	5	8	4	1
17	Meghalaya	34	16	13	11
18	Mizoram	65	47	78	23
19	Nagaland	14	12	13	1
20	Odisha	259	287	308	79
21	Punjab	98	109	49	15
22	Rajasthan	155	160	172	59
23	Sikkim	45	26	28	6
24	Tamil Nadu	415	465	501	120
25	Telangana	216	267	307	79
26	Tripura	17	3	7	1
27	Uttar Pradesh	243	205	231	73
28	Uttarakhand	26	19	30	12
29	West Bengal	297	328	237	67
30	Andaman and Nicobar Islands	4	16	11	5
31	Chandigarh	15	15	18	3
32	Dadra & Nagar Haveli and Daman & Diu	5	7	5	2
33	Ladakh	0	0	0	0
34	Lakshadweep	0	0	0	0
35	NCT of Delhi	97	110	109	35
36	Puducherry	12	17	15	4
